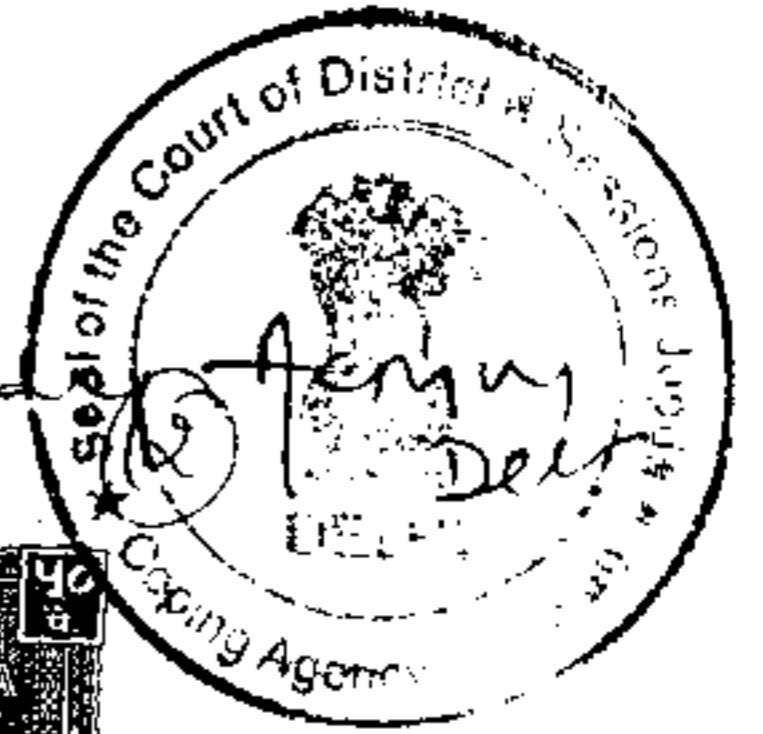
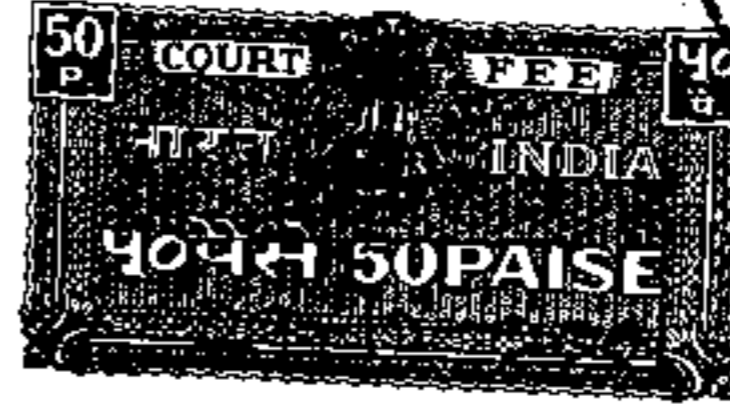


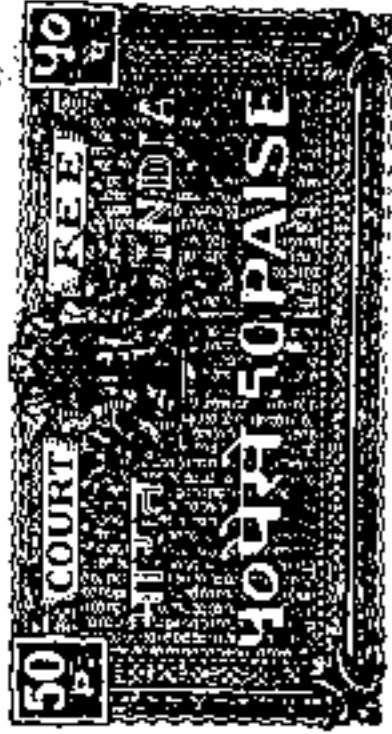
In The Court of the G.N. P.



IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI



CC NO: 11/2002/21-02

12/5
1-2-10

Jyoti Jindgar
Smt. S. Malik, Nirmal
Today
2/1/2002

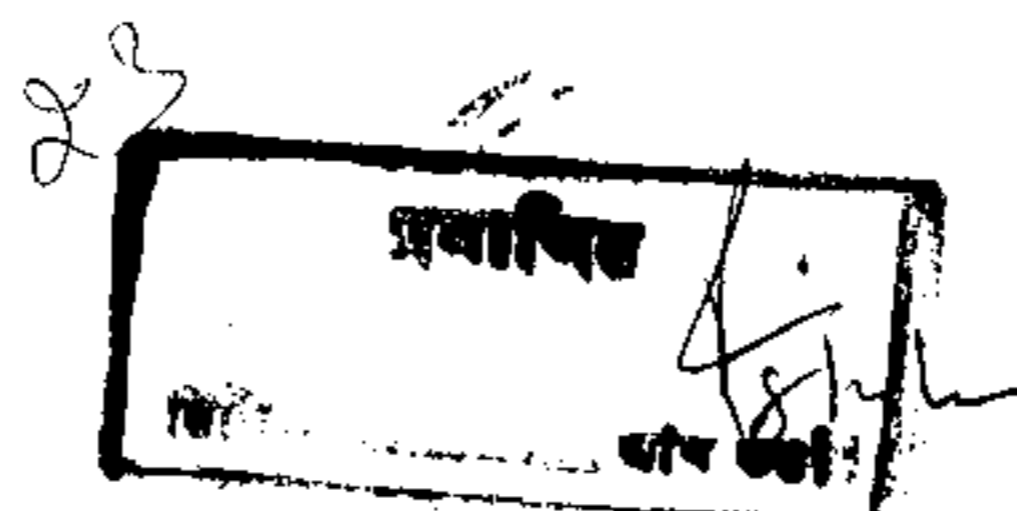
2401R0147332002

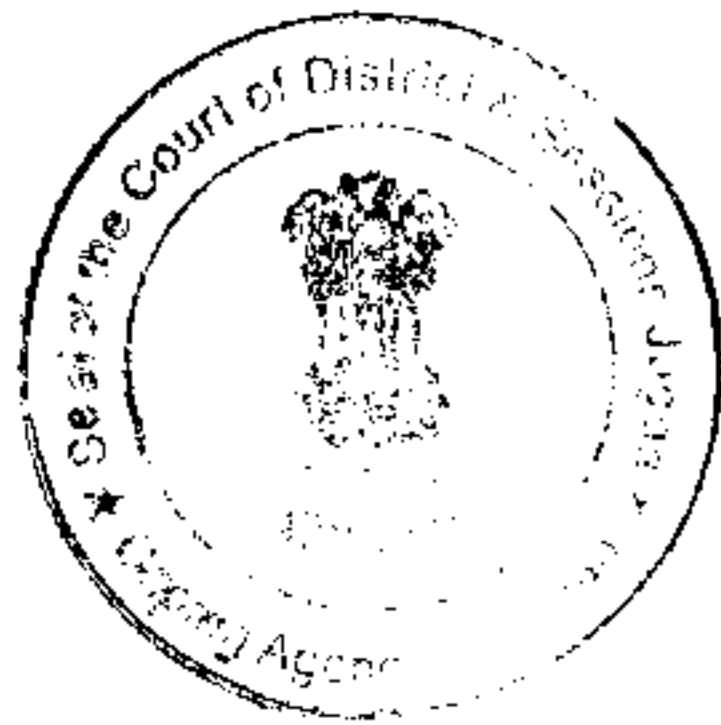
Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Assistant General Manager, Kum.
Jyoti Jindgar.

...Complainant

Vs.

1. Greenways Projects Ltd., a company
incorporated under the provisions of
Companies Act, 1956 and having its
registered office at 601,
Indraprakash, Barakhamba Road,
New Delhi 110 001.
2. Shri A.K. Chadha, s/o not known to
the complainant; Occupation
Director of the Accused No.1;





3

address; as that of Accused No.1.

3. Shri S.K. Khosla, s/o not known to
the complainant; Occupation
Director of the Accused No.1;

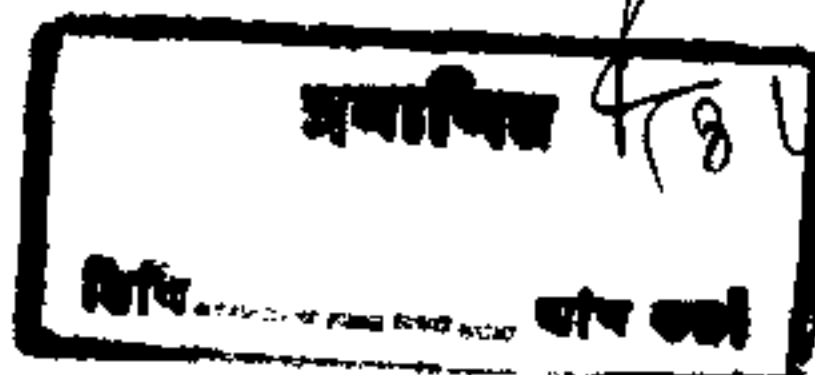
address; as that of Accused No.1.

4. Smt. Harjeet Kaur, s/o not known to
the complainant; Occupation
Director of the Accused No.1;

...Accused

address; as that of Accused No.1.

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI VS. GREENWAYS PROJECTS

12.04.12

Present. AR for complainant with counsel.

Process Server Ct. Sandeep is present. His statement u/s 82 Cr.PC qua accused no. 2, 3 and 4 recorded separately. I am satisfied with his statement. In view of his statement accused no. 2 A.K.Chadha, accused no. 3 S.K. Khosla and accused no. 4 Harjeet Kaur are declared Proclaimed offender.

Repeatedly summons issued to accused no. 1 not received back or received back unexecuted. Ld. Counsel for complainant submits that no fresh address of these accused no. 1 is available with the complainant. Hence he prayed that at this stage present complaint may be adjourned sine-die with liberty to revive the case. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/12.04.12





SEBI VS. GREENWAYS PROJECTS
CC NO. 12/5

Statement of Ct. Sandeep No. 1193 ND presently posted at PS Tughlak road.

On S.A.

I received the process u/s 82 Cr.PC against the accused no. 2 Mr. A.K. Chadha, accused no. 3 Mr. S.K.Khosla and accused no. 4 Smt. Harjeet Kaur for its execution. On 25.06.10, I went to the address of the accused no. 2, 3 and 4 and as per order of this court and enquired about the accused persons from the security guard there and he told me that since long the present company has shifted from the said premises and he could not say about accused no. 2, 3 and 4 about their location. Thereafter, I affixed the process u/s 82 Cr.PC at the main gate of the said premises of accused no. 2, 3 and 4 I made beating of drums as per Section 82 Cr.PC. Thereafter, I affixed the said process copy at the court notice board of Tis Hazari court complex on the same day. My report is duly signed by me and same is Ex.C1, C2 and C3 which bears my signatures at point A. My report is correct.

RO&AC

Sandeep
18/4/12

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/12.04.12

